As directed, with a view to further rationalize priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by **Division Bench** vide order dated 26.2.2016 for matters relating to "Narcotic Drugs and Psychotropic Substances (N.D.P.S.)" a new Category is proposed after Category No.18 for Main Head "Criminal" as under.

• CATEGORY NO.18A FOR "CRIMINAL".

"Offences under Narcotic Drugs and Psychotropic Substances (N.D.P.S.), Act".

- (i). In jail.
- (ii). On Bail.

(SUSHANT HUDDAR) REGISTRAR (JUDICIAL-II) 04.04.2016

HON'BLE THE CHIEF JUSTICE

As directed, with a view to further rationalize priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by Single Bench vide order dated 26.2.2016 for matters relating to "Narcotic Drugs and Psychotropic Substances (N.D.P.S.)" a new Category is proposed after Category No.17 for Main Head "Criminal" as under.

• CATEGORY NO.17A FOR "CRIMINAL".

"Offences under Narcotic Drugs and Psychotropic Substances (N.D.P.S.), Act".

- (i). In jail.
- (ii). On Bail.

(SUSHANT HUDDAR) REGISTRAR (JUDICIAL-II) 04.04.2016

HON'BLE THE CHIEF JUSTICE